

House. It was ruled out and then this question was admitted so as to be elucidated. The hon. Member has not been able to catch my eyes. I have allowed a lot of supplementaries over this matter.

Shri N. Sreekantan Nair: I felt it is important.

Mr. Deputy-Speaker: I am glad.

Shri N. Sreekantan Nair: I do not know what I should do.

Mr. Deputy-Speaker: It is not possible to satisfy every hon. Member. There must be some time limit to these questions. I allow sufficient time.

GRAVE CONDITION OF SHRI SRIRAMULU

Mr. Deputy-Speaker: Now I will proceed to some other matter before the House. I have received notice of an adjournment motion that the business of the House may be adjourned to discuss a matter of urgent public importance namely the situation arising out of the grave condition of Shri Putti Sriramulu who is on fast for the formation of an Andhra State. There is no doubt that it is a serious thing. The life of an individual is precious but on a prior occasion a similar matter came before the House. Another gentleman, equally important, in Andhra Desa, started something like a strike for the purpose of inducing the Central Government to form an Andhra State. Whether such actions should be adopted for the purpose of forcing the formation of a State is not a matter with which I or the Speaker can agree. Anyhow I will close this after the hon. Prime Minister makes any remarks on this matter.

Shri B. S. Murthy (Eluru): The person is on his death bed, Sir.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): As you have said, Sir, the life or death of any individual is always a serious matter and one should not consider any such subject, that is to say where the life of a person is involved, in a light way, but with all respect to the sentiment. I will say this that bringing pressure of such a kind on very major decisions would, if acceded to, put an end to the authority of Parliament and of democratic procedure. I recognise—and I have no doubt that the House recognises—on the one hand the importance of a person possibly losing his life. On the other hand we have also to appreciate the issue on which he is fasting. I do submit that it is quite impossible to deal with that

matter in this fashion—it cannot be done. It should be approached differently and I would appeal to those who are interested in this matter and to the gentleman who is fasting, to try to endeavour, to achieve his object by better ways, more legitimate ways. I am very sorry for him. The adjournment motion says that we should try to save his life by Government immediately coming to a major decision about a major matter overnight. Surely, no Government and no Parliament can accept that. I submit, as an adjournment motion, one can hardly deal with this matter here.

Dr. Rama Rao (Kakinada): The condition of Mr. Sriramulu is very serious—he is practically dying. From the reports coming from all over Andhra, it is evident that this matter is exercising the minds of all parties there. In English papers you may not find much space devoted to this matter. But all the Andhra papers—whether it is Communist or Congress—are giving a lot of space for this matter. In this matter they are all agreed. It is causing a lot of anxiety all over Andhra and the Government are showing a callous attitude.....

Mr. Deputy-Speaker: I am afraid I cannot allow any further discussion—it is really unfortunate. As the hon. the Prime Minister has said, such major issues ought not to depend on the volition of an individual even though he may be prepared to sacrifice his life. It is potent of serious consequences and I do not want to create a precedent of such a matter being brought up.

If this principle is conceded any of the various citizens of this country can force the hands either of Parliament or of the Government by taking to such means. Those persons who are interested will certainly persuade him to give it up and resort to other methods for achieving this end.

The adjournment motion is ruled out of order.

Several Hon. Members rose—

Mr. Deputy-Speaker: Every sympathy has been shown by the Prime Minister for the gentleman as well as the cause of the individual. But, unfortunately, such issues cannot be decided by such motions. Therefore, I do not want to hear anything more about this adjournment motion.

Shri Ramachandra Reddi (Nellore): The answer given by the hon. the Prime Minister has not at all been satisfactory. I wish to say.....

Pandit Balrishna Sharma (Kanpur Distt. South cum Etawah Distt. East): Are you permitting any discussion on that now?

Mr. Deputy-Speaker: I am not allowing any more discussion on that matter—I am sorry.

Shri Ranaachandra Reddi: I have a suggestion to make for your consideration.

Mr. Deputy-Speaker: I cannot allow any more representations to be made. The proper authority is the Government. They must seek the aid of Government. Hon. Members may not be satisfied with the statement made. So far as this House is concerned, this remedy is not open.

Dr. Lanka Sundaram (Visakhapatnam): Great anxiety has arisen in Andhra Desa.....

Mr. Deputy-Speaker: Hon. Members are Members of this House. The hon. the Leader of the House—the Prime Minister—is aware of the situation. There are certainly other methods as the Prime Minister has said. They can approach him and try to solve the many difficulties which he has placed before the House on a prior occasion. If the way is paved, I am sure this matter will be considered.

Dr. Lanka Sundaram: There are *hastals* in major cities and towns in Andhra Desh. Thousands of students have come out of schools and colleges; hundreds of telegrams have been sent to us: I do not think.... (Interruption).

Mr. Deputy-Speaker: Order, order. I am sorry, notwithstanding all this, the situation cannot be remedied by an adjournment motion.

Dr. Lanka Sundaram: We are here by the grace of the people of Andhra Desh and we are accountable to them. We have got to protest at this unreasonable attitude. I walk out.

Some Hon. Members: We walk out.

Shri H. N. Mukerjee: Before walking out I want to make a statement.

Mr. Deputy-Speaker: Hon. Member can take any measure they like. I will not allow any more discussion on this matter. If hon. Members think.....

Shri H. N. Mukerjee: Will you permit us to put it on record?

Mr. Deputy-Speaker: This is not a matter for publicity. I am afraid they are tackling a serious matter—the life of a person and the formation of a

State—by means which are not legitimate and proper.

Shri H. N. Mukerjee: I walk out.

Mr. Deputy-Speaker: This is rather unfortunate.

PAPER LAID ON THE TABLE

FIVE YEAR PLAN

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I have the honour and privilege to present to Parliament and to lay on the Table of the House a copy of the Report of the Planning Commission containing the first Five Year Plan. [Placed in Library. See No. IV A.2 (6)]. At the present moment it consists of two rather bulky volumes. I regret that they are not printed but in a mimeograph form. We thought that it would be convenient to hon. Members to deal with this at this stage, the printed copies to be supplied when they are ready. I hope that in the course of a day each hon. Member will be supplied with these two light-weight volumes for their consideration.

In these volumes the first few chapters deal with the general structure and the general principles of the Plan and later they go to some details. It is proposed a few days later to issue a supplement containing details of certain development schemes, and somewhat later still another supplement volume containing details of various industries and programmes of industrial development. They are minor details—which are important, of course—but which do not relate to the main structure of the Plan.

Now, because this Report necessarily is rather bulky and big, the Planning Commission is taking steps to facilitate the consideration of the Report by issuing various summaries. A small summary is being produced today which will be given out to the Press. The whole report will be issued to the Press and the public today. In addition, a summary, not a very small summary, nevertheless some kind of a summary, will be available to the Press and this House also. A summary—I would call it an authorised summary of the Plan—will appear. I hope, in the course of the next three or four days, apart from the summary which is being issued to the Press and that also will be available to Members of the House. Later it is proposed to issue a shorter version of the Plan, that is in book form in print, more or less for popular use, probably about 300 printed